

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH: ALLAHABAD.**

**CCA. 94 of 2006**

IN

ORIGINAL APPLICATION NO.1354 OF 2000

ALLAHABAD, THIS THE 5<sup>th</sup> DAY OF SEPTEMBER, 2006

QUORUM : HON. MR. A. K. BHATNAGAR, J.M.

HON. MR. A. K. SINGH, A.M.

Rajendra Prasad Shukla, Retired Station Master,  
Belatal, Village Char, PO Ainchwara, District  
Chitrakoot, U.P.

.....Applicant.

Counsel for applicant : Shri S.N. Khare.

Versus

Shri Sudhir Kumar Singh, Senior Divisional Personnel  
Officer, Pay Master, North Central Railway, Jhansi.

.....Respondent.

Counsel for Respondents : Sri P. Mathur.

**O R D E R**

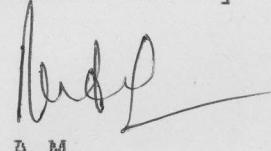
HON'BLE MR. A. K. BHATNAGAR, J.M.

In the present Contempt Petition, notice was issued to respondent for non compliance of the order passed in O.A. No.1354/00 on the specific statement by the counsel for applicant at bar that the representation of the applicant has not yet been decided. Counsel for the respondents filed C.A. on 31.8.2006 and invited our attention towards Para 4 along with CA-1 the order dated 28.9.2005 and submitted that the representation of the applicant has already been decided, which was also acknowledged by the applicant on 10.10.2005. He has also filed a copy of the acknowledgement as Annexure CA-2 to the C.A. CA-1 is the order passed by respondents in compliance

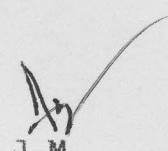
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of the order passed by this Hon'ble Tribunal. It is a detailed order.

2. After hearing counsel for the parties and on perusal of the records available before us, we are of the view that the order passed by this Hon'ble Tribunal in O.A. No.1354/00 has been complied with. Therefore, nothing remains to be adjudicated upon. Accordingly, the contempt petition is dismissed and the notice issued is hereby discharged.



A.M.



J.M.

Asthana/